

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.07.2021

CORAM:

**SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

Mr. Vinod Chaurasia, Adv. with Harish Taneja, RP
Mr. Pawan Sharma and Prashant Kashyap, Adv. in CA
2237/2019 for NSIC, Delhi

Mr. Saurabh Kalia and Vardaan Bajaj, Adv. for the
Applicant in IA 715/2021

Mr. Ayush Dua, Adv.

For the respondent

Mr. Prashant Tripathi, Adv. in CA 2358/2019 for
Respondent 16

Mr. Prashant Tripathi, Advocate for CA 2358/2019-
For Respondent 16

ORDER

IA-715/2021:-

This is an application filed for modification of the resolution plan, is dismissed for the reason that it is ultimately the CoC which has to consider the timelines with regard to the payments, if any, and it is for the CoC to consider the said request. If at all any changes are required to be made for the resolution plan, CoC has to be reconstituted. As there is no CoC now, this Tribunal cannot consider this application.

The application stands dismissed.

— sd —

— sd —

IA-1051/2020:-

Dismissed for non-prosecution.

All the remaining pending applications be listed for hearing on 24.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

12.07.2021
Aarti